

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VARIDHI COTSPIN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Varidhi Cotspin Private Limited
2.	Date of incorporation of corporate debtor	20-10-2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17291GJ2014PTC085459
5.	Address of the registered office and principal office (if any) of corporate debtor	1237, 1238, 1240/1, Village- Koth, Gangad Road, Ta- Dholka, Ahmedabad, Gujarat, - 380051
6.	Insolvency commencement date in respect of corporate debtor	22-06-2026 (Copy of the order received on 24-06-2026)
7.	Estimated date of closure of insolvency resolution process	19-12-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prawincharan Prafulcharan Dwary (IBBI/IPA-002/IP-No0331/2017-2018/10937)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmedabad-380015 Email id:dwaryprawin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Lakhudi Circle, Nr. Vimal House, Navrangpura, Ahmedabad-380014 Email: cirp.varidhicotspin@gmail.com
11.	Last date for submission of claims	09-07-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Varidhi Cotspin Private Limited on 22-06-2026. Copy of the order received on 24-06-2026.

The creditors of Varidhi Cotspin Private Limited, are hereby called upon to submit their claims with proof on or before 09-07-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26-06-2026
Place: Ahmedabad

-Sd/-
Mr. Prawincharan Prafulcharan Dwary
Interim Resolution Professional
Varidhi Cospin Private Limited
Reg. no.: IBBI/IPA-002/IP-No0331/2017-2018/10937
AFA Validity: 31-Dec-26

SBI STATE BANK OF INDIA - RASMECC- (10062)
 Nr. Bhaikaka Circle, Mota Bazar, Vallabh Vidyanagar,
 Ta. & Anand, Dist. Anand-388 360. M. 9909178320
 E-mail: sbi.10062@sbi.co.in

Appendix-4[Rule-8(1)] POSSESSION NOTICE (for immovable property)
 The undersigned being the Authorized Officer of State Bank of India, RASMECC Anand under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 and in exercise of powers conferred upon me under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 21st April 2026 calling upon the borrowers Ms. Chhayaben Naranbhai Vanzara to repay the amount mentioned in the notice being Rs. 31,91,893.00 (Rupees Thirty One Lakh Ninety One Thousand Eight Hundred Ninety Three only) as on 21.04.2026, plus an applied interest from the date of 21.04.2026, at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges, etc. within 60 days from the date of receipt of the said notice.
 The borrower having failed to repay the amount, notice is hereby given to the borrower, legal heirs (known - unknown), legal representatives (known - unknown), guarantor and the public in general that the undersigned has taken **Symbolic/Physical Possession** of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said [Act] read with Rule 8 of the said rules on this **24th day of June 2026**.
 The borrower, legal heirs (known - unknown), legal representatives (known - unknown), guarantor and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **State Bank of India RASMECC Anand** for an amount of **Rs. 31,91,893.00 (Rupees Thirty One Lakh Ninety One Thousand Eight Hundred Ninety Three only)** as on **21.04.2026**, plus an applied interest from the date of 21.04.2026 with further interest and incidental expenses, cost etc thereon.
 The borrower's attention is invited to provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Equitable Mortgage of Immovable property
 Residential Flat No. 101 of D Wing having carpet area 69.52 sq.mtr., built up area 75.30sq.mtr. along with undivided share in land area 19.59 sq.mtr. in residential scheme named "Sukirvan Aura" situated over NA land bearing city survey No. 642/1 (Old Revenue Survey 642/1) total hec 0-87-01 are, paiki 72.92 sq.mtr. land within Jis of Village Karamsad Ta. & Dist. Anand, Gujarat, Bounded as: East: Sky Margin, West: 1st Floor Shop No. 123, 124 & 125, North: 1st Floor Flat No. 102 of C Wing, South: 1st Floor Flat No. 102 of D Wing, Above - 2nd Floor Flat No. 201 of D Wing, Below - Parking

Date: 24.06.2026
 Place: Anand
 Sd/ Authorised Officer,
 State Bank of India

Bansda Branch, Tower Road, Bansda, Dist. Navsari, V+T:
 Bansda, Dist. Navsari. Ph. No. 02630-223864
 Mob: 9687680708, Email: bansda@bankofbaroda.bank.in

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE (For Immovable Property)
 Whereas, the undersigned being the authorized officer of the **BANK OF BARODA** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **13/04/2026** calling upon the borrower **Mr. Patel Kishorhbhai Dhanukhbhai Account No. 0848060005748** to repay the amount mentioned in the notice being **Rs. 32,19,866/- as on 13.04.2026 + unapplied interest from 10.02.2026 + Legal & other expenses** within 60 days from the date of receipt of the said notice.
 The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 & 9 of the Security Interest Enforcement Rules, 2002 on this **25th day of June 2026**.
 The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Bansda Branch**, for an amount of **Rs. 32,19,866/- as on 13/04/2026 + unapplied interest from 10.02.2026 + Legal & other expenses**.
 The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable property
 All that piece and parcel of the Property bearing Residential Bungalow situated at Shree Kamdhenu Bungalows, paiki Plot No. 139 recorded as city survey No. NA266/139, plotted land admeasuring 88.09 Sq. mtr. As per plan admeasuring 87.56 Sq. mtr. Undivided share in Road/COP admeasuring 45.53 Sq. mtr. situated at: Village : Soyani, Tal. Palsana, Dist. Surat Property standing in the name of Mr. Patel Kishorhbhai Dhanukhbhai, East: Contiguous Society Road, West: Contiguous Plot No. 268, North: Contiguous Plot No. 138, South: Contiguous Plot No. 140.
Authorised Officer, Bank of Baroda, Navsari.
 Date : 25-06-2026 | Place : Bansda

Bank of Baroda RANDER BRANCH: B. M. House, Below L.G. Service Centre, Beside Decent Furniture, Oldpad Rander Road, Surat-395005, Gujarat, India (H.O. Baroda) Phone No. 02612766093, Mobile No. 9890026665, E-Mail: rander@bankofbaroda.co.in

NOTICE TO BORROWER UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002
 To, Mrs. Minaben Sharadhbai Sonawala
 Mr. Siddhart Sharadhbai Sonawala
 18/4/3, Navo Mohalla, Jimkhana Road, Surat City, Surat-395005.
 Also at: Flat No. LIG-C-803, Building No. C, of Gujarat Housing Board Village Jahagrabad, Sub District Taluka-Adajan (Choryasi) District-Surat
Sub: Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" in A/c Name: Mrs. Minaben Sharadhbai Sonawala & Mr. Siddhart Sharadhbai Sonawala (A/c no. 0268060004267)
Dear Sir
Re: Credit facilities availed with our Rander Branch, Surat.
 1. We refer to our letter dated **28.02.2024** conveying sanction of the credit facility and the terms of sanction. Pursuant to the above sanction you have availed and started utilising the credit facility after providing securities for the same, as hereinafter stated. The present outstanding in the credit facility account and the security interests created for such liability are as under:

Nature & type of Facility	Limit (in Lacs)	Rates of Interest	O/s as on 03-10-2025 (inclusive of interest up to 30-09-2025)	Security agreement with brief description of securities
Baroda Home Loan (a/c 02680600004267)	10.26	9.20% (Floating interest rate)	9,78,925.30/-	All right, title and interest in the immovable property bearing Flat No. LIG-C-803, Net usable area admeasuring 48.00 sq.mtrs. on the 8th Floor of Building No. C, Block of Colony 1552 LIG, Jahagrabad of Gujarat Housing Board situated on the land bearing Block No. 45, 48/p and 49 (R.S. No. 118/1/2, 120 and 121) of Village, Jahagrabad, Sub District Taluka-Adajan (Choryasi) District-Surat standing in the name of Mrs. Minaben Sharadhbai Sonawala and bounded as: North: Margin open Space, South: LIG-C-804, East: Internal Road, West: LIG-C-802
Total			9,78,925.30/-	

2. The outstanding stated above include further drawings and interest and repayment made by you. 3. As you are aware, you have committed defaults in payment of interest and principal in your above mentioned accounts since **10/04/2025** and thereafter. 4. Consequent upon the defaults committed by you, your all accounts have been classified as non-performing asset on **09/07/2025** in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the amount outstanding and due in above mentioned facilities including interest thereon. 5. Having regard to your inability to meet your liabilities in respect of the credit facility duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 9,78,925.30/- (Rupees Nine Lakh Seventy Eight Thousand Nine Hundred Twenty Five and Thirty Paise Only)** as on **03/10/2025** as stated in para 1 above, within 60 days from the date of receipt of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note. 6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full. 7. We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act. 8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available. 9. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Date : 03.10.2025 | Place : Surat
 Authorized Officer, Bank of Baroda, Rander Branch

When industry giants speak, everyone listens.
 In-depth Q&As with market mavens — every Monday in Business Standard.

To book your copy, SMS reaches to 57575 or email order@bsmail.in

Business Standard
 Insight Out

Bandhan Bank Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone : +91-79-26421671-75

SYMBOLIC POSSESSION NOTICE
 NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the public in general and in particular the borrower(s) that the undersigned has taken the symbolic possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers' attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), Guarantor & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	O/s Amount as on date of Demand Notice
Mr. Nitinkumar Sudhakar Varade Mrs. Rekha Nitinkumar Varade Mr. Ganeshwar Ekmathbhai Marath 20003140003509	All that piece and parcel of immovable property bearing Revenue Survey No. 9/1 and 10, Block No. 15, Plot No. 28, Yashvi Residency Vibhag-2, Near Rahi Township, At Village- Kareli, Taluka- Palsana, Dist- Surat, Gujarat- 394310. Area admeasuring about 40.18 Sq. Mtrs together with undivided share of common open plot and COP admeasuring 28.67 Sq. mtrs..and same bounded as under: North: Plot No. 29, East: Plot No. 33, West: Adjacent Society, South: Plot No. 27	December 12, 2025	June 24, 2026	Rs. 8,74,970.75 (As on December 09, 2025)
Mr. Dahyabhai Anjari Khandhera Mrs. Pravinaben Dahyabhai Khandhera 20003070003802 57210002925211	All that piece and parcel of property along with all present and future structures Revenue Survey No. 567/4, Tikka No. 39, City Survey No. 2265, T.P. Scheme No.1, Main Plot No. 286 Final Plot No. 429 Paiki Plot No. 5, Flat No. 403, 4th Floor, Municipal Ward No. 3, Nandani Complex -1, At : Navsari, Taluka & District : Navsari, Gujarat. Admeasuring About Area 65.98 Sq. Mtr. At : Navsari Taluka & District : Navsari, Gujarat. Bounded as under. North: Margin Land And Private Property, South: Passage., East: Flat No. 404, West: Flat No. 402	December 02, 2025	June 24, 2026	Rs. 5,64,470.52
Kailashbhai Milindbhai Gholap Mr. Vikas Milind Gholap Mrs. Chhayaben Milindbhai Gholap Mr. Gokulbhai Dinker Shirasaht 20003180000975	All That Part And Parcel Of The Immovable Property Along With All Present And Future Structures At Survey No.9, Block No.14, House No.81, Yashvi Residency 3, Nr. Gangadhara Phatak, Kareli, District Surat Gujarat - 394310. And Same Bounded As Under: North: Plot No.82, East: Plot No.80, West: Society's Road, South: Society's Road	September 20, 2025	June 24, 2026	Rs. 4,05,160.03 (As on September 09, 2025)
Chandan Vishwembharnath Dubey Kusum Chandan Dubey 20003070005506	All That Part And Parcel Of Survey No. RS No. 268/3/2, Paiki - 1, Final Plot No. Flat No. B/206, 2nd Floor, Admeasuring 51.57 Sq. Mtr., Purneshwar Complex, Purneshwar Road, Ghelkhadi, Navsari, Gujarat.396445..And Same Bounded As Under: North: Flat No. 205, East: Unit No. C, West: Passage, South: Flat No. 207	September 20, 2025	June 24, 2026	Rs. 4,69,296.79 (As on September 09, 2025)
Arun Kedarnath Singh Sh. Atul Arun Singh Sh. Atul Arun Singh Smt. Kusum Arun Singh 20003130001698	All That Piece And Parcel Of Survey No 198 Plot No 126 ; 222 V K Avenue Opposite Ryan International School Bardoli Surat Road Kareli Tal - Palsana Surat Gujarat 394315 Owned By Arun Kedarnath Singh And Same Bounded As Under: North: Plot No 125, East: Plot No 95, West: Society Road, South: Plot No 127	December 24, 2025	June 23, 2026	Rs. 8,66,055.72 (As on December 09, 2025)
Suraj Ramnarayan Yadav 20003070003982	All The Piece And Parcel Of Survey No.: RS No 84/1 Block No 2035; Final Plot No.: 60-E P North Side, 60-E P North Side; Sattadhar Nagar; Near GIDC; Ganesh Sissodhara; Ganesh Sissodhara; Navsari; Valsad; Gujarat; 396445. And Same Bounded As Under: North: Contiguous Plot No. 60-D, East: Contiguous Plot No. 92-B, West: 6 Mtr. Wide Road, South: Contiguous Plot No. 60-E Paikae Southern Portion	January 19, 2026	June 25, 2026	Rs. 5,88,029.75 (As on January 09, 2026)
Mr. Himanshukumar Dahyabhai Patel Mrs. Pinkiben Dahyabhai Patel Mr. Hitesh Kumar Mohanlal Patel 20003140002803	All The Piece And Parcel Of Survey No. 209/1, Final Plot No. 133/A, Block/Building No. 290, Flat No. 401 of 4th Floor, Building No. B-2, Admeasuring area 469.99 Sq. Ft. Sri Umvia Residency Opp. Astha Residency, Village Bamroli, City/Taluka & Dist. Surat Gujarat-394210. and same bounded as under: North: Final Plot No. 132 and reserved area, East: Applicable Road, West: Applicable Road, South: Applicable Road	January 19, 2026	June 23, 2026	Rs. 7,26,599.48 (As on January 09, 2026)
Ramdayal Ramkumar Yadav Mrs. Santadevi Ramdayal Yadav 20003180000479	All The Piece And Parcel Of Survey No.: 71; Final Plot No.: 43; 93; 43; Gardan Vally; Near Aaradhana Lake Town, Jolva; Surat; Gujarat; 394305. And Same Bounded As Under: North: Plot No 42, East: Plot No 46, West: Lagoo Society Road, South: Plot No 44	January 19, 2026	June 24, 2026	Rs. 8,00,678.01 (As on January 09, 2026)
Suryakant Babubhai Pawar Mrs. Sunita Suryakantbhai Pawar 20003110004304	All The Piece And Parcel Of Survey No.: 377,380,385/2; Final Plot No.: 140; Block No-566/A; 140; Sai Vatika Residency; B/H Niko Company; Sayan-Oldpad Road Oldpad; Oldpad; Surat; Gujarat; 394130. And Same Bounded As Under: North: Plot No. 141, East: Society Boundary, West: Society Road, South: Plot No. 139	January 19, 2026	June 24, 2026	Rs. 9,88,784.18 (As on January 09, 2026)

Date: June 26, 2026
 Authorised Officer,
 Bandhan Bank Limited

FORM A PUBLIC ANOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VARIDHI COTSPIN PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of corporate debtor	Varidhi Cotspin Private Limited
2. Date of incorporation of corporate debtor	20-10-2014
3. Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17291GJ2014PTC085459
5. Address of the registered office and principal office (if any) of corporate debtor	1237, 1238, 1240/1, Village- Koth, Gangad Road, Ta- Dholka, Ahmedabad, Gujarat, - 380051
6. Insolvency commencement date in respect of corporate debtor	22-06-2026 (Copy of the order received on 24-06-2026)
7. Estimated date of closure of insolvency resolution process	19-12-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pravincharan Pratulcharan Dwary (IBBI/IPA-002/IP-000331/2017-2018/10937)
9. Address and e-mail of the interim resolution professional, as registered with the Board	407, Akshat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmedabad-380015 Email id: dwarypravin@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Lakhubdi Circle, Nr. Vimal House, Navrangpura, Ahmedabad- 380014 Email: cirp.varidhicotspin@gmail.com
11. Last date for submission of claims	09-07-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Varidhi Cotspin Private Limited** on **22-06-2026**. Copy of the order received on 24-06-2026.
 The creditors of **Varidhi Cotspin Private Limited**, are hereby called upon to submit their claims with proof on or before **09-07-2026** to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
 Date: 26-06-2026
 Place: Ahmedabad
Mr. Pravincharan Pratulcharan Dwary
 Interim Resolution Professional Varidhi Cotspin Private Limited
 Reg. no.: IBBI/IPA-002/IP-000331/2017-2018/10937 | AFA Validity: 31-Dec-26

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH
Contempt Application No. 02 of 2025 In IA No. 84 of 2022 in CP (IB) No. 473 of 2018
In the matter of Gangotri Glazed Private Limited
 (Company under Liquidation in terms of provisions of Section 33 of Insolvency and Bankruptcy Code, 2016)

NOTICE
 FOR THE ATTENTION OF THE BELOW MENTIONED PARTIES WHO HAVE ENTERED INTO TRANSACTION WITH GANGOTRI GLAZED PRIVATE LIMITED (COMPANY UNDER LIQUIDATION IN TERMS OF PROVISIONS OF SECTION 33 OF INSOLVENCY AND BANKRUPTCY CODE, 2016)

- Arvindkumar Chandulal Patel
- Chandulal Manjibhai Patel
- Hemangi Pravinbhai Patel
- Rashmiben Pravin Kumar Patel
- Vrundavan Ceramic Private Limited
- Pravinbhai Chandulal Patel

TAKE NOTICE that the above-named Mr. Keyur Jagdishbhai Shah Liquidator of Gangotri Glazed Private Limited i.e., the "Corporate Debtor under Liquidation" has presented Contempt Application no. 02 of 2025 in IA No. 84 of 2022 in CP (IB) 473 of 2018 before the Honourable National Company Law Tribunal, Ahmedabad Bench, Ahmedabad under Section 425 of Companies Act, 2013 read with Rule 11 of NCLT Rules, 2016 and Section 12 of the Contempt of Courts Act, 1971 for contempt order against the respondents for the willful breach, deliberate disobedience and violating the direction given by the Hon'ble NCLT, Ahmedabad Bench vide order in I.A. No. 84 of 2022 dated 15th February, 2024 and this Tribunal on 15th June, 2026 ordered to substitute service of notice by publication in local newspaper. It is also ordered that the hearing of the said Contempt Application no. 02 of 2025 in IA No. 84 of 2022 in CP (IB) 473 of 2018 will take place on 2nd July, 2026 before the Honourable National Company Law Tribunal, Ahmedabad Bench, Ahmedabad. Accordingly, the above-named parties who have made the willful breach, deliberate disobedience and violating the direction given by the Hon'ble NCLT, Ahmedabad Bench vide order in I.A. No. 84 of 2022 dated 15th February, 2024 in respect of Gangotri Glazed Private Limited are requested to make necessary arrangements to file their objections, if any, before the Honourable NCLT, Ahmedabad Bench on or before 22nd July, 2026. All the above-named parties may remain present if they may so desire. A copy of the petition will be furnished to the above-named parties by the undersigned on request.
 It may be noted that the said Application may be heard and disposed of ex-parte if no objections are received before the Hon'ble Tribunal on the fixed date.
 sdf/ (Noopur K. Dalal), Advocate for applicant
 Place : Ahmedabad 601 Sun Avenue One, Nr. Shreyas Foundation,
 Dated : 26-06-2026 Manekbaug, Ahmedabad - 380015, Gujarat, India

DEBTS RECOVERY TRIBUNAL - I
 (Ministry of Finance, Department of Financial Service, Government of India)
 4th Floor, "Bhikhubhai Chamber" Nr. Kochrab Ashram, Ellisbridge, Paldi, Ahmedabad - 380 006
Form No. 22 (Earlier 62) [Regulation 37(1) DRT Regulations, 2015] [See Rule 52 (1) of the Second Schedule to the Income-tax Act, 1961]

E- AUCTION/SALE NOTICE THROUGH REGD. AD/DASTI/AFFIXATION/BEAT OF DRUM
 PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

CERTIFICATE HOLDER.: PUNJAB NATIONAL BANK
VERSUS
CERTIFICATE DEBTORS.: M/s. BRAHMANI COTTON INDUSTRIES & OTHERS
R.C. No. 182/2014
O.A. NO. 149/2012

To,
CD No. 1: M/s. Brahmani Cotton Industries carrying on business at: R.S. No. 20/1/2, paiki 2, Jamanpur Road, Harij, Dist. Patan - 384240 and Office at 26, Rameshwar Row House, Dev Asis School, Satellite, Ahmedabad.
CD No. 2: Shri Prakashkumar Bhogilal Thakar: Thakar Sheri, Nr. Gam Darwaja, Harij-384240, Dist. Patan.
CD No. 3: Shri Bhaljibhai Dhanabhai Chaudhary: 1-67-1, Ekalava, Harij - 384240, Dist. Patan.
 The under mentioned property will be sold by **Public e-auction Sale on 12th August, 2026** for recovery of sum of **Rs. 8,84,76,494.00 (Rs. Eight Crore Eighty Four Lakhs Seventy Six Thousand Four Hundred Ninety Four Only) (As per Interest Certificate)** plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-1, (Less amount already recovered, if any), from **M/s. Brahmani Cotton Industries & Others**.

Lot No.	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners	Reserve Price below which the property will not be sold	EMD 10% of Reserve Price/ Rounded off
1	All that part & parcel of the free hold property (1) Shop No. 3 belonged to City Survey No. 3074/1/01/22/23 adm. 17.12 Sq. Mtrs. (2) Shop No. 3-1 belonged to City Survey No. 3074/1/01/21/22 adm. 17.12 Sq. Mtrs. (3) Shop No. 4 belonged to City Survey No. 3074/1/01/20/21 adm. 17.12 Sq. Mtrs. Total aggregating area of Three Shops 51.36 Sq. Mtrs. in Aditya Complex on First Floor of Revenue Survey No. 264/3 paiki Sheet No. 29 situate, lying and being at mouje Harij, Ta. Harij, Dist. Patan and Sub Dist. Harij. Bounded by: East: Shop No. 4-A, West: Open Passage and Road of Residential Plots, North: 3 Mtr. Open Space and thereafter roads, South: Open Passage.	Rs. 6,20,000.00	Rs. 62,000.00
2	All that part & parcel of the free hold property NA Land of immovable commercial property being (1) Shop No. 4-A belonged to City Survey No. 3074/1/01/19/20 adm. 17.37 Sq. Mtrs. (2) Shop No. 5, City Survey No. 3074/1/01/18/19 adm. 17.37 Sq. Mtrs. (3) Shop No. 5-A, belonged to City Survey No. 3074/1/01/17/18 adm. 18.94 Sq. Mtrs. (4) Shop No. 6, belonged to City Survey No. 3074/1/01/16/17 adm. 18.94 Sq. Mtrs. Total aggregating area of Four Shops 71.05 Sq. Mtrs. in Aditya Complex, on First Floor of Revenue Survey No. 264/3 paiki sheet No. 29 situate, lying and being at mouje Harij, Tal. Harij, Dist. Patan & Sub Dist. Harij. Bounded by: East: Stair case and Open Space and Way for Shop No. 3 to 6, West: Shop No. 4, North: 3.0 Mtr. Open Space and thereafter residential Land, South: Passage.	Rs. 8,60,000.00	Rs. 86,000.00
3	All that part and parcel of the free hold property being Plot No. 47, adm. 109.25 Sq. Mtrs. with construction of 67.06 Sq. Mtrs. in Dev Kujur Society on Land Survey No. 289/1 paiki Sheet No. 30 and City Survey No. 3192/29 situate, lying and being at mouje-Harij, Taluka Harij, Dist. Patan and Sub-Dist. Harij. Bounded by: East: 6 Mtrs. Society internal Road, West: Plot No. 54 Residential Tenement, North: Plot No. 46 Residential Tenement, South: Plot No. 48 Residential Tenement.	Rs. 7,50,000.00	Rs. 75,000.00
4	Combined Lot including Lot No. 1 to 3	Rs. 22,30,000.00	Rs. 2,23,000.00

Revenue assessed upon the property or any part thereof: Not Known
 Details of any other encumbrance to which property is liable: Not Known
 Valuation Also state Valuation given, if any by the Certificate Debtor: No
 Claims, if any which have been put forward to the property & any other known particulars being its nature & value: Not Known

NOTE: Priority will be given to those bidders who bid for joint lot of properties i.e. Lot No. 4. In case bid is received for Lot No. 4 then the bids of Lot No. 1, 2 & 3 will be treated as cancelled.

- Auction / bidding shall only be through online electronic mode through the e-auction website i.e. <https://baanknet.in>
- The intending bidders should register the participation with the service provider-well in advance and get user ID and password for participating in E-auction. It can be procured only when the requisite earnest money is deposited in prescribed mode below.
- EMD shall be deposited latest by **5:00 PM on 10.08.2026** in **Bank Asset Auction Network wallet (BAANKNET)** <https://baanknet.IN> EMD deposited thereafter shall not be considered for participation in the e-auction.
- In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/attorney of the company and the Receipt/Counter File of such deposit should reach to the said service provider through e-auction website by uploading soft copies on or before **till 5:00 pm on 10.08.2026** and also hard copies along with EMDs deposit receipts should reach at the **Office of Recovery Officer-II, DRT-I, Ahmedabad by 10.08.2026** it is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts such bidders through the same mode of payment.
- Prospective bidder may avail online training from service provider:

Name of Auction Agency	Bank Asset Auction Network (BAANKNET)
Contact Person	Mr. Kashyap Patel (Mobile No. 9327493060)
Helpline Nos.	8291220220
Helpline Email Address	Support.BAANKNET@psballiance.com
Bank Officer	Mr. Ranjeet Sinha, Mobile: +91 9426964578, Email: cs4517@pnb.bank.in

- Prospective bidders are advised to visit website <https://baanknet.in> for detailed terms & conditions and procedure of sale before submitting their bids.
- The property shall not be sold below the reserve price.
- The properties shall be sold in 03 lot, with **Reserve Price as mentioned above lot.**
- The bidder shall improve offer in multiples of **Rs. 10,000/-** during entire auction period.
- The property shall be sold "**AS IS WHERE IS BASIS**", and shall be subject to other terms and conditions as published on the official website of the e-auction agency.
- The highest bidder shall have to deposit **25% of his final bid amount** after adjustment of EMD already paid in **Wallet Bank Asset Auction Network (BAANKNET)** <https://baanknet.in> by immediate next bank working day by **5:00 P.M.** through RTGS / NEFT in the account as mentioned hereunder:

Beneficiary Bank Name	Punjab National Bank	
Beneficiary Name	Sundry / NPA / SARFAESI / Auction related	
Beneficiary Account No.	451700317118A	
IFSC Code		

નવી 'ઓથોરાઇઝેશન' સિસ્ટમથી કંપનીઓ ખૂબ જ સરળતાથી અને ઝડપથી પોતાનું કામ શરૂ કરી શકશે

યુઝર્સનો ડેટા ભારતની બહાર મોકલવા પર પ્રતિબંધ: દેશમાં રેકોર્ડ સ્ટોર થશે

ટેલિકોમ સેક્ટરમાં લાઇસન્સ રાજ ખતમ; હવે ઓનલાઇન મંજૂરી મળશે : વિદેશી કંપનીઓ તમારા ડેટાનો ખોટો ઉપયોગ નહીં કરી શકે

નવી દિલ્હી, તા. ૨૫
હવે તમારી પ્રાઇવેસી અને પર્સનલ ડેટા સંપૂર્ણપણે સુરક્ષિત રહેશે, કારણ કે હવે ટેલિકોમ કંપનીઓએ તમારા ફોન, ઇન્ટરનેટના ઉપયોગ અને કોલિંગ સંબંધિત તમામ પ્રકારનો ડેટા અને લોગ્સ હવે ભારતમાં જ સ્ટોર કરવા પડશે.

કોઈપણ કંપની તમારો પર્સનલ ડેટા દેશની બહાર મોકલી શકશે નહીં અને ન તો કોઈ વિદેશી સંસ્થા સાથે શેર કરી શકશે. દૂરસંચાર વિભાગ (ડૂ) એ બુધવારે ટેલિકોમ કંપનીઓ માટે નવા નિયમો જાહેર કર્યાં છે.

ડૂ એ કંપનીઓ માટે ટેલિકોમ સેક્ટરમાં ટેલિકોમ કંપનીઓને જૂનો લાઇસન્સ

રાજ સમાપ્ત કરીને એક નવી અને સરળ મંજૂરી સિસ્ટમ શરૂ કરી છે. આ સાથે જ સરકારે 'ટેલિકોમ ઇ-સર્વિસિસ પોર્ટલ' નામની એક વેબસાઇટ પણ બનાવી છે, જેથી તમામ કામ ડિજિટલ થઈ શકે. અત્યાર સુધી કંપનીઓને મોબાઇલ કે ઇન્ટરનેટ સેવાઓ શરૂ કરવા માટે સરકાર પાસેથી જટિલ અને લાંબી 'લાઇસન્સ' પ્રક્રિયામાંથી પસાર થવું પડતું હતું, જેમાં મહિનાઓ લાગી જતા હતા. હવે નવી 'ઓથોરાઇઝેશન' સિસ્ટમથી કંપનીઓ ખૂબ જ સરળતાથી અને ઝડપથી પોતાનું કામ શરૂ કરી શકશે. જ્યારે કંપનીઓ માટે કામ કરવું સરળ બનશે, ત્યારે સામાન્ય જનતા સુધી નવી ટેકનોલોજી



(જેમ કે પર કે બ્રોડબેન્ડ) ખૂબ જ ઝડપથી પહોંચશે. સાથે જ તેનાથી પારદર્શિતા પણ વધશે. જે ટેલિકોમ કંપનીઓ પહેલેથી

કામ કરી રહી છે અને જેમની પાસે જૂની સિસ્ટમ હેઠળ અલગ-અલગ પ્રકારના લાઇસન્સ (જેમ કે ઇન્ટરનેટ કે કોલિંગ માટે) છે,

સરકારે તેમને પણ આ નવી અને સરળ સિસ્ટમમાં શિફ્ટ થવાની સુવિધા આપી છે. એનો અર્થ એ છે કે જૂની કંપનીઓને પણ હવે

કાગળની કાર્યવાહીમાંથી રાહત મળશે.

નવા નિયમો હેઠળ હવે કંપનીઓ એક જ ડિજિટલ પોર્ટલ પરથી નેટવર્ક અને ઇન્ટરનેટ સર્વિસ માટે એકસાથે અરજી કરી શકે છે. તેનાથી કંપનીઓનો ખર્ચ અને દોડધામ ઓછી થશે. જ્યારે કંપનીઓની કિંમત ઘટશે, ત્યારે એનો સીધો ફાયદો ગ્રાહકોને મળી શકે છે. બજારમાં નવી કંપનીઓના આગમનથી સ્પર્ધા વધશે, જેનાથી તમને સસ્તા અને સારા કોલિંગ અને ઇન્ટરનેટ પ્લાન મળી શકે છે.

જો તમે આવનારા સમયમાં ઈલાન મસ્કની સ્ટારલિંક કે એમેઝોન જેવી કંપનીઓ પાસેથી સીધા સેટેલાઇટ (વાયર કે ટાવર

વિનાનું ડાયરેક્ટ ઇન્ટરનેટ) લેવાનું વિચારી રહ્યા છો, તો સરકારે તમારી સુરક્ષા માટે કડક નિયમો બનાવ્યા છે. સરકારે સ્પષ્ટ કર્યું છે કે ભારતમાં સેટેલાઇટ ઇન્ટરનેટ આપતી કંપનીઓનું મુખ્ય સ્ટેશન (ગેટવે) ભારતમાં જ હોવું જોઈએ. તેનાથી વિદેશી કંપનીઓ તમારા ડેટાનો ખોટો ઉપયોગ નહીં કરી શકે અને દેશની સુરક્ષા પણ જળવાઈ રહેશે. આજકાલ સૌથી મોટો ડર ડેટા ચોરી કે લીક થવાનો હોય છે. સરકારે તેના પર ખૂબ જ કડક નિયમ બનાવ્યો છે. ટેલિકોમ કંપનીઓ માટે હવે એ જરૂરી કરી દેવામાં આવ્યું છે કે તેઓ ભારતીય યુઝર્સનો બધો ડેટા અને રેકોર્ડ ભારતની અંદર જ સ્ટોર કરીને રાખશે. તમારા કોલ રેકોર્ડ્સ,

મેસેજ કે ઇન્ટરનેટ સર્વિસનો ડેટા કોઈપણ સંજોગોમાં દેશની બહાર મોકલી શકાશે નહીં. તેનાથી સામાન્ય નાગરિકોની પ્રાઇવેસી અને સાયબર સુરક્ષા પહેલા કરતા ક્યાંય વધુ મજબૂત બનશે. જમ્મુ-કાશ્મીર કે ઉત્તર-પૂર્વ જેવા સંવેદનશીલ વિસ્તારોમાં નેટવર્ક લગાવવા માટે કંપનીઓને વિશેષ સુરક્ષા મંજૂરી લેવી પડશે. સાથે જ, દેશ વિરોધી કે શંકાસ્પદ સંદેશાઓ પર નજર રાખવા માટે પણ કંપનીઓને સિસ્ટમ બનાવવી પડશે. તેનાથી સાયબર કાર્ટમ, ફોડ કોલ્સ અને દેશ વિરોધી ગતિવિધિઓ પર લગામ કસવામાં મદદ મળશે, જેનાથી સામાન્ય નાગરિકો પોતાને સુરક્ષિત અનુભવી શકશે.

બિઝનેસ આજકાલ

મોંઘવારીનો માર, સાબુ, ડિટર્જન્ટ, બિસ્કિટના ભાવ વધવાની તૈયારી

મુંબઈ : ફૂડ ઓઇલ કુલાવો, પેટ્રોલિંગ મટિરિયલ્સ અને ઈંધણાના ખર્ચમાં વધારા વચ્ચે, સાબુ, ડિટર્જન્ટ, બિસ્કિટ, પેકેજેડ ફૂડ અને પીણાંના ભાવ વધી શકે છે. દેશની મુખ્ય એક એમસીજી કંપનીઓ વધતા ખર્ચને કારણે નફાકારકતા પરના દબાણને ઘટાડવા માટે તબક્કાવાર ભાવ વધારવાની તૈયારી કરી રહી છે. એક એમસીજી કંપનીના સુત્રોએ તાજેતરમાં સંકેત આપ્યો હતો કે તેઓએ પહેલાથી જ ભાવમાં ત્રણથી પાંચ ટકાનો વધારો કર્યો છે અને જો ખર્ચનું દબાણ યાદ રહે તો તે વધુ વધી શકે છે. કંપનીઓનું કહેવું છે કે પશ્ચિમ એશિયામાં ચાલી રહેલા ભૂરાજકીય તણાવ વૈશ્વિક પુરવઠા શૃંખલાઓને અસર કરી છે.

ચાંદી પાંચ મહિનામાં ૧.૭૦ લાખ રૂપિયા તૂટીને ૨.૧૫ લાખે પહોંચી

નવી દિલ્હી : સોના-ચાંદીના ભાવમાં ૨૫ જૂને ઘટાડો જોવા મળ્યો છે. ઈન્ડિયા બુલિયન એન્ડ જ્વેલર્સ એસોસિએશન અનુસાર, ૧ કિલો ચાંદી આજે ₹ ૬,૫૫૦ રૂપિયા ઘટીને ૨.૧૫ લાખ રૂપિયા પર આવી ગઈ છે. ચાંદી ઉદ્યોગમાં જ ૨૨ હજાર રૂપિયા સસ્તી થઈ ગઈ છે. જ્યારે ૧૦ ગ્રામ ૨૪ કેરેટ સોનું આજે ૨.૧૫૬ રૂપિયા ઘટીને ૧.૪૦ લાખ રૂપિયા પર આવી ગયું છે. આ પહેલા તે ૧.૪૨ લાખ પર હતું. સોનાના ભાવ આ મહિને ૧૬ હજાર રૂપિયા અને ચાંદીના ૪૮ હજાર રૂપિયા ઘટ્યા છે. ૧ જૂને સોનું ૧.૫૬ લાખ/૧૦ ગ્રામ અને ચાંદી ૨.૬૫ લાખ/કિલો હતી.

શેરબજારમાં રાહત, સેન્સેક્સ અને નિફ્ટી લીલા નિશાનમાં બંધ

મુંબઈ : ભારતીય શેરબજારો ગુરુવારના ટ્રેડિંગ સત્રમાં સકારાત્મક નોંધ સાથે બંધ થયા. સેન્સેક્સ ૧૦૯ પોઇન્ટ વધ્યો, અને નિફ્ટી ૨૪,૦૫૦ ની ઉપર બંધ થયો. ૨૫ જૂન, ૨૦૨૬ ના રોજ ભારતીય શેરબજારમાં રોકાણકારોનો જબરદસ્ત ઉત્સાહ જોવા મળ્યો. મજબૂત ટ્રેડિંગ સેન્ટિમેન્ટ અને મુખ્ય ભેત્રોમાં વ્યાપક ખરીદીને કારણે બજાર લીલા રંગમાં બંધ થયું. સ્થાનિક બજાર અને પસંદગીના વૈશ્વિક બજારો બંનેમાં સૂચકાંકોએ પણ સકારાત્મક વલણો નોંધાવ્યા. ટ્રેડિંગ દિવસના અંતે, મુખ્ય બજાર સૂચકાંકોમાં થોડો પણ મજબૂત વધારો નોંધાયો હતો.

વપરાયેલી કારની માંગમાં મહાનગરોનો હિસ્સો ૬૬% થી વધુ

નવી દિલ્હી : સ્માર્ટફોન અને પેસેન્જર વાહનોની સતત વધતી કિંમતોને કારણે, મોટી સંખ્યામાં ભારતીય ગ્રાહકો હવે નવીનીકૃત અને સેકન્ડ-હેન્ડ માલ તરફ વળ્યા છે. મોબાઇલ ફોનના વેચાણ પર નજર રાખતી કાઉન્ટરપોઇન્ટ રિસર્ચ અનુસાર, આ વર્ષે જાન્યુઆરીથી મે દરમિયાન સ્માર્ટફોનના કુલ વેચાણમાં નવીનીકૃત અને પ્રી-ઓન્ડર ડિવાઇસનો હિસ્સો ૨૬% હતો, જે ગયા વર્ષના સમાન સમયગાળા દરમિયાન લગભગ ૨૩% હતો. કોરોના સમયગાળાને બાદ કરતાં, આ બજાર સૌથી ઝડપી ગતિએ વધી રહ્યું છે. ઓટોમોબાઇલ્સમાં પણ સમાન વલણ જોવા મળ્યું છે. ક્રિસિલ રિસર્ચ અનુસાર, વપરાયેલી કારનું વેચાણ નાણાકીય વર્ષ ૨૦૨૬ માં ૮% વધીને ૬.૧ લાખ યુનિટ થયું છે.

નરેન્દ્ર મોદી સાથે ચીફ એક્ઝિક્યુટિવ ઓફિસર એન્ડી જેસીની મુલાકાત એમેઝોને ૨૦૨૬ થી ૨૦૩૦ દરમિયાન ભારતમાં વધારાના \$૪૮ બિલિયન રોકાણની જાહેરાત કરી રોકાણ ક્લાઉડ, આર્ટિફિશિયલ ઇન્ટેલિજન્સ અને રોજગાર સર્જન પર ધ્યાન

નવી દિલ્હી, તા. ૨૫
એમેઝોને ૨૦૨૬ થી ૨૦૩૦ દરમિયાન ભારતમાં વધારાના ઈંટ ૮ બિલિયન રોકાણની જાહેરાત કરી. વડા પ્રધાન નરેન્દ્ર મોદી સાથે મુલાકાત બાદ ચીફ એક્ઝિક્યુટિવ ઓફિસર એન્ડી જેસીએ આ જાહેરાત કરી. આ રોકાણ ક્લાઉડ, આર્ટિફિશિયલ ઇન્ટેલિજન્સ અને રોજગાર સર્જન પર ધ્યાન કેન્દ્રિત કરશે. વિશ્વની અગ્રણી ઈ-કોમર્સ અને આઈટી કંપની એમેઝોને ગુરુવારે ૨૦૨૬ થી ૨૦૩૦ દરમિયાન



ભારતમાં ઈંટ ૮ બિલિયન રોકાણ કરવાની યોજનાની જાહેરાત કરી. એમેઝોનના ચીફ એક્ઝિક્યુટિવ ઓફિસર એન્ડી જેસીએ વડા પ્રધાન નરેન્દ્ર મોદીને મળ્યા બાદ

પશ્ચિમ એશિયામાં તણાવ છતાં ભારતમાં રેમિટન્સનો પ્રવાહ મજબૂત

નવી દિલ્હી, તા. ૨૫
પશ્ચિમ એશિયાઈ કટોકટી છતાં, વિદેશમાં રહેતા ભારતીયો નોંધપાત્ર પ્રમાણમાં દેશમાં પાછા પૈસા મોકલી રહ્યા છે. ગલ્ફ ભેત્રમાં આર્થિક પ્રવૃત્તિમાં વિક્ષેપ હોવા છતાં, સાવચેતીભર્યા રેમિટન્સ પ્રવાહ મજબૂત રાખ્યો છે. બેંકરો માને છે કે ભૌગોલિક રાજકીય તણાવ ઓછો થતાં વૃદ્ધિ ધીમી પડી શકે છે, પરંતુ આ વર્ષે રેમિટન્સ વ્યાપકપણે સ્થિર રહેવાની અપેક્ષા છે. ખરેખર, ભારત રેમિટન્સના નવા સ્રોતોના ઉદભવથી લાભ મેળવી રહ્યું છે. ખાનગી ભેત્રની બેંકરે જણાવ્યું હતું કે, પશ્ચિમ એશિયામાં સંઘર્ષ હોવા છતાં, રેમિટન્સ મજબૂત રહ્યું છે. એપ્રિલમાં ગતિ મજબૂત હતી અને મે અને જૂનના પહેલા પાક્કિમાં પણ યાતુ રહી હતી. રેમિટન્સ પ્રવાહમાં મજબૂત વૃદ્ધિ વર્ષ-દર-વર્ષ અને મહિના-દર-મહિનાના આધારે યાતુ રહી છે. આગામી મહિનાઓમાં થોડી રાહતની અપેક્ષા છે કારણ કે વર્તમાન ગતિ અનિશ્ચિત સમય માટે ટકી રહેવાની શક્યતા નથી. જોકે, નાણાકીય વર્ષ ૨૦૨૭ માં રેમિટન્સ ગયા વર્ષ કરતા વધુ રહેવાની અપેક્ષા છે. પશ્ચિમ એશિયાના સંઘર્ષની રેમિટન્સ પર નોંધપાત્ર પ્રતિકૂળ અસર થઈ નથી, જેમ કે ઘણા લોકોએ ડર વ્યક્ત કર્યો હતો. રિઝર્વ બેંકના તાજેતરના ડેટા દર્શાવે છે કે નાણાકીય વર્ષ ૨૦૨૭ ના એપ્રિલમાં ચોખ્ખી રેમિટન્સ ૧૬ બિલિયન ડોલર પર મજબૂત રહી હતી.

નવીનતમ સીમાચિહ્ન સુધી પહોંચતાં પહેલાં બંદરે લ્પંથી વધુ જહાજોનું સંચાલન કર્યું વિઝિંજામ ઇન્ટરનેશનલ સિપોર્ટે બે વર્ષમાં વૈશ્વિક દરિયાઈ હબ તરીકે ઊભરી આવ્યું ૫૦૦ મિલિયન મેટ્રિક ટન કાર્ગોનું સંચાલન કરનાર ભારતમાં પ્રથમ સંકલિત પરિવહન ઓપરેટર બન્યું

તિરુવનંતપુરમ, તા. ૨૫
વિઝિંજામ ઇન્ટરનેશનલ સીપોર્ટે તેનું પહેલું જહાજ પ્રાપ્ત કર્યા પછી બે વર્ષથી ઓછા સમયમાં ૧,૦૦૦ કોમર્શિયલ જહાજોનું સંચાલન કરીને એક મોટો સીમાચિહ્ન હાંસલ કર્યો છે. વિશાળ મધર જહાજ સ્થળ લુસિયાનાનું આગમન એક દુર્લભ સીમાચિહ્નરૂપ છે. વિઝિંજામે ૨૦ લાખ (૨ મિલિયન) ઈજ (૨૦ ફૂટ સમકક્ષ એકમો) નો એન્ટિહાસિક કાર્ગો ટ્રયુપ્ટ હાંસલ કર્યો છે, જે તેને આ બેન્ચમાર્ક સુધી પહોંચનાર ભારતનું સૌથી ઝડપી



વાણિજ્યિક બંદર બનાવે છે. બંદર સત્તાવાળાઓએ ૧,૦૦૦મા જહાજના આગમન પર પરંપરાગત જળ સલામી આપી. ૧૧ જુલાઈ, ૨૦૨૪ ના રોજ બંદરે તેના પ્રથમ

વ્યાપારી જહાજ, સાન ફર્નાન્ડોનું સ્વાગત કર્યાના બે વર્ષ કરતાં પણ ઓછા સમયમાં આ સિદ્ધિ પ્રાપ્ત થઈ છે, જ્યારે ૩ ડિસેમ્બર, ૨૦૨૪ ના રોજ પૂર્ણ-સ્તરીય વ્યાપારી

કામગીરી શરૂ થઈ હતી. નવીનતમ સીમાચિહ્ન સુધી પહોંચતા પહેલા, બંદરે ૮૫૦ થી વધુ જહાજોનું સંચાલન કર્યું હતું, જેમાં ૪૦૦ મીટર સુધીના ૬૭ એલ્ટ્રા-લાઈફ કન્ટેનર વેસલ્સ (એક્સજી)નો સમાવેશ થાય છે - જે કોઈપણ ભારતીય બંદર માટે રેકોર્ડ છે. સ્થળ ઈરિના અને સ્થૂલ વેરોના જેવા વૈશ્વિક કન્ટેનર કેરિયર્સ નિયમિતપણે અહીં ડોક કરે છે, જે આગામી પેઢીના મેગા-જહાજોને હેન્ડલ કરવાની બંદરની ક્ષમતા દર્શાવે છે.

ભૂરાજકીય અનિશ્ચિતતા વચ્ચે પશ્ચિમ એશિયાના સંઘર્ષની ભારતના સ્ટાર્ટઅપ ફંડિંગ બજાર પર ભારે અસર

નવી દિલ્હી, તા. ૨૫
પશ્ચિમ એશિયાના સંઘર્ષની અસર ભારતના સ્ટાર્ટઅપ ફંડિંગ બજાર પર ભારે પડી રહી છે. ભૂરાજકીય અનિશ્ચિતતા વચ્ચે, રોકાણકારો સાવધ બન્યા છે. તેઓ વધુ પસંદગીયુક્ત અને સાવધાનીપૂર્વક રોકાણ કરી રહ્યા છે. ડેટા દર્શાવે છે કે ૧ માર્ચથી ૧૫ જૂન, ૨૦૨૬ વચ્ચે, સ્ટાર્ટઅપ ફંડિંગ ગયા વર્ષના સમાન સમયગાળાની તુલનામાં ૪૩% ઘટીને ૭.૮૧ બિલિયન ડોલર થયું છે. જે ગયા વર્ષના સમાન સમયગાળામાં આ આંકડો ૧૩.૭ બિલિયન ડોલર હતું. આ સમય પછીના તબક્કાના સોદાઓમાં મંદી સૌથી વધુ સ્પષ્ટ હતી, જ્યાં ભંડોળ લગભગ ૬૧% ઘટીને ૩.૮ બિલિયન ડોલરથી

૧.૫ બિલિયન ડોલર થયું હતું. બીજા તબક્કાનું ભંડોળ પણ ૭૧૪ મિલિયન ડોલરથી ઘટીને ૨૯૨ મિલિયન ડોલર થયું હતું. પ્રારંભિક તબક્કાનું ભંડોળ ગયા વર્ષના ૨.૦૧ બિલિયન ડોલરની તુલનામાં ૧.૮૬ બિલિયન ડોલર પર લગભગ સ્થિર રહ્યું હતું. બજારના જાણકારોએ જણાવ્યું હતું કે પશ્ચિમ એશિયાની કટોકટીએ વૈશ્વિક જોખમની ધારણાઓ વધારી છે અને મૂડી ફાળવણીની પ્રાથમિકતાઓને કટીરીથી આકાર આપ્યો છે. કટોકટીએ રોકડ પ્રવાહને આકરો બનાવ્યો છે, ખાસ કરીને વેન્ચર કેપિટલ માટે, કારણ કે લિમિટેડ પાર્ટનર્સ અને સંસ્થાકીય રોકાણકારો વધારાના જોખમને ધ્યાનમાં રાખીને રોકાણોનું ફરીથી મૂલ્યાંકન કરી રહ્યા છે.

સ્માર્ટફોન નિકાસમાં નાણાકીય વર્ષ ૨૫-૨૬ માં નોંધપાત્ર વધારો

નવી દિલ્હી, તા. ૨૫
એપ્રિલ ૨૦૨૬માં ભારતથી અમેરિકામાં સ્માર્ટફોન નિકાસ વાર્ષિક ધોરણે ૪૭.૨૪% વધીને ૨.૪૩ બિલિયન ડોલરથી વધુ થઈ ગઈ છે. આ વૃદ્ધિમાં એપલે મુખ્ય ભૂમિકા ભજવી હતી. નોંધનીય છે કે, આ વધારો એવા સમયે થયો છે જ્યારે ભારતનો ચીન પર ૧૦% આયાત ડ્યુટી લાભ સમાપ્ત થઈ ગયો છે. એક વર્ષ અગાઉ, એપ્રિલ ૨૦૨૫માં, ભારતે અમેરિકાને ૧.૬૫ બિલિયન ડોલરના સ્માર્ટફોન નિકાસ કર્યા હતા. એપ્રિલ ૨૦૨૬માં અમેરિકામાં ભારતની કુલ ૮.૪૭

નવી એ બંધારે બંધારત (ભારતીય દિવાળીપણું અને નાણાકીય વર્ષ ૨૦૨૬-૨૭ માટે દિવાળીપણું નિવારણ પ્રક્રિયા) (વિષય: ૨૦૨૬ ના નિયમ ૬૩)	
વરીષી ટોટલિયન પ્રાયવેટ લિમિટેડના વેબસાઇટના ધ્યાનર્થી	
સંબંધિત વિગતો	
1. કોર્પોરેટ દેવદાસનું નામ	વિગતો
2. કોર્પોરેટ દેવદાસની સ્થાપનાની તારીખ	૨૦-૧૦-૨૦૧૪
3. જે સ્ટાટ હોલ્ડિંગ કોર્પોરેટ દેવદાસની સ્થાપના નોંધપત્રી થયેલ છે	અન્યથોએ બન્યદાસ
4. કોર્પોરેટ એન્જલ નંબર / મ્યારીટાઈમ જવાબદારી એન્જલ નંબર	U117291G12014PTC085459
5. કોર્પોરેટ દેવદાસની નોંધપત્રી કરેલી અને મુખ્ય કચેરીનું સરનામું (જે લોકોનો)	૧૨૩૭, ૧૨૩૮, ૧૨૩૯, ૧૨૪૦, ૧૨૪૧, ૧૨૪૨, ૧૨૪૩, ૧૨૪૪, ૧૨૪૫, ૧૨૪૬, ૧૨૪૭, ૧૨૪૮, ૧૨૪૯, ૧૨૫૦, ૧૨૫૧, ૧૨૫૨, ૧૨૫૩, ૧૨૫૪, ૧૨૫૫, ૧૨૫૬, ૧૨૫૭, ૧૨૫૮, ૧૨૫૯, ૧૨૬૦, ૧૨૬૧, ૧૨૬૨, ૧૨૬૩, ૧૨૬૪, ૧૨૬૫, ૧૨૬૬, ૧૨૬૭, ૧૨૬૮, ૧૨૬૯, ૧૨૭૦, ૧૨૭૧, ૧૨૭૨, ૧૨૭૩, ૧૨૭૪, ૧૨૭૫, ૧૨૭૬, ૧૨૭૭, ૧૨૭૮, ૧૨૭૯, ૧૨૮૦, ૧૨૮૧, ૧૨૮૨, ૧૨૮૩, ૧૨૮૪, ૧૨૮૫, ૧૨૮૬, ૧૨૮૭, ૧૨૮૮, ૧૨૮૯, ૧૨૯૦, ૧૨૯૧, ૧૨૯૨, ૧૨૯૩, ૧૨૯૪, ૧૨૯૫, ૧૨૯૬, ૧૨૯૭, ૧૨૯૮, ૧૨૯૯, ૧૩૦૦, ૧૩૦૧, ૧૩૦૨, ૧૩૦૩, ૧૩૦૪, ૧૩૦૫, ૧૩૦૬, ૧૩૦૭, ૧૩૦૮, ૧૩૦૯, ૧૩૧૦, ૧૩૧૧, ૧૩૧૨, ૧૩૧૩, ૧૩૧૪, ૧૩૧૫, ૧૩૧૬, ૧૩૧૭, ૧૩૧૮, ૧૩૧૯, ૧૩૨૦, ૧૩૨૧, ૧૩૨૨, ૧૩૨૩, ૧૩૨૪, ૧૩૨૫, ૧૩૨૬, ૧૩૨૭, ૧૩૨૮, ૧૩૨૯, ૧૩૩૦, ૧૩૩૧, ૧૩૩૨, ૧૩૩૩, ૧૩૩૪, ૧૩૩૫, ૧૩૩૬, ૧૩૩૭, ૧૩૩૮, ૧૩૩૯, ૧૩૪૦, ૧૩૪૧, ૧૩૪૨, ૧૩૪૩, ૧૩૪૪, ૧૩૪૫, ૧૩૪૬, ૧૩૪૭, ૧૩૪૮, ૧૩૪૯, ૧૩૫૦, ૧૩૫૧, ૧૩૫૨, ૧૩૫૩, ૧૩૫૪, ૧૩૫૫, ૧૩૫૬, ૧૩૫૭, ૧૩૫૮, ૧૩૫૯, ૧૩૬૦, ૧૩૬૧, ૧૩૬૨, ૧૩૬૩, ૧૩૬૪, ૧૩૬૫, ૧૩૬૬, ૧૩૬૭, ૧૩૬૮, ૧૩૬૯, ૧૩૭૦, ૧૩૭૧, ૧૩૭૨, ૧૩૭૩, ૧૩૭૪, ૧૩૭૫, ૧૩૭૬, ૧૩૭૭, ૧૩૭૮, ૧૩૭૯, ૧૩૮૦, ૧૩૮૧, ૧૩૮૨, ૧૩૮૩, ૧૩૮૪, ૧૩૮૫, ૧૩૮૬, ૧૩૮૭, ૧૩૮૮, ૧૩૮૯, ૧૩૯૦, ૧૩૯૧, ૧૩૯૨, ૧૩૯૩, ૧૩૯૪, ૧૩૯૫, ૧૩૯૬, ૧૩૯૭, ૧૩૯૮, ૧૩૯૯, ૧૪૦૦, ૧૪૦૧, ૧૪૦૨, ૧૪૦૩, ૧૪૦૪, ૧૪૦૫, ૧૪૦૬, ૧૪૦૭, ૧૪૦૮, ૧૪૦૯, ૧૪૧૦, ૧૪૧૧, ૧૪૧૨, ૧૪૧૩, ૧૪૧૪, ૧૪૧૫, ૧૪૧૬, ૧૪૧૭, ૧૪૧૮, ૧૪૧૯, ૧૪૨૦, ૧૪૨૧, ૧૪૨૨, ૧૪૨૩, ૧૪૨૪, ૧૪૨૫, ૧૪૨૬, ૧૪૨૭, ૧૪૨૮, ૧૪૨૯, ૧૪૩૦, ૧૪૩૧, ૧૪૩૨, ૧૪૩૩, ૧૪૩૪, ૧૪૩૫, ૧૪૩૬, ૧૪૩૭, ૧૪૩૮, ૧૪૩૯, ૧૪૪૦, ૧૪૪૧, ૧૪૪૨, ૧૪૪૩, ૧૪૪૪, ૧૪૪૫, ૧૪૪૬, ૧૪૪૭, ૧૪૪૮, ૧૪૪૯, ૧૪૫૦, ૧૪૫૧, ૧૪૫૨, ૧૪૫૩, ૧૪૫૪, ૧૪૫૫, ૧૪૫૬, ૧૪૫૭, ૧૪૫૮, ૧૪૫૯, ૧૪૬૦, ૧૪૬૧, ૧૪૬૨, ૧૪૬૩, ૧૪૬૪, ૧૪૬૫, ૧૪૬૬, ૧૪૬૭, ૧૪૬૮, ૧૪૬૯, ૧૪૭૦, ૧૪૭૧, ૧૪૭૨, ૧૪૭૩, ૧૪૭૪, ૧૪૭૫, ૧૪૭૬, ૧૪૭૭, ૧૪૭૮, ૧૪૭૯, ૧૪૮૦, ૧૪૮૧, ૧૪૮૨, ૧૪૮૩, ૧૪૮૪, ૧૪૮૫, ૧૪૮૬, ૧૪૮૭, ૧૪૮૮, ૧૪૮૯, ૧૪૯૦, ૧૪૯૧, ૧૪૯૨, ૧૪૯૩, ૧૪૯૪, ૧૪૯૫, ૧૪૯૬, ૧૪૯૭, ૧૪૯૮, ૧૪૯૯, ૧૫૦૦, ૧૫૦૧, ૧૫૦૨, ૧૫૦૩, ૧૫૦૪, ૧૫૦૫, ૧૫૦૬, ૧૫૦૭, ૧૫૦૮, ૧૫૦૯, ૧૫૧૦, ૧૫૧૧, ૧૫૧૨, ૧૫૧૩, ૧૫૧૪, ૧૫૧૫, ૧૫૧૬, ૧૫૧૭, ૧૫૧૮, ૧૫૧૯, ૧૫૨૦, ૧૫૨૧, ૧૫૨૨, ૧૫૨૩, ૧૫૨૪, ૧૫૨૫, ૧૫૨૬, ૧૫૨૭, ૧૫૨૮, ૧૫૨૯, ૧૫૩૦, ૧૫૩૧, ૧૫૩૨, ૧૫૩૩, ૧૫૩૪, ૧૫૩૫, ૧૫૩૬, ૧૫૩૭, ૧૫૩૮, ૧૫૩૯, ૧૫૪૦, ૧૫૪૧, ૧૫૪૨, ૧૫

